

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 6048 /Checker
III-10-8/2000(VIII)

Bilaspur, Dated 6th June, 2019

Copy of Notification endt. Nos. 5488 & 5490/1732/21-B/2019 dated 31.05.2019, issued by the Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar Raipur and Notifications No. 6046 & 6047 /Checker/III-10-8/2000 (VIII), Dated 06 June, 2019 issued by the High Court of Chhattisgarh, Bilaspur, are forwarded to:-

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. P. S. to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. P. S. to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. P. S. to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. P. S. to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
6. P. S. to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
7. P. S. to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. P. S. to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. P. S. to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. P. S. to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. P. S. to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. P. S. to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. P. S. to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. P. S. to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, for information of her Lordship.
15. P. S. to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Lordship.
16. Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
17. Registrar (Vigilance/ I. & E), High Court of Chhattisgarh, Bilaspur for information.
18. The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan Mantralaya, Atal Nagar Raipur for information.
19. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. The District and Sessions Judge, Jashpur with a request to makes all necessary arrangements for newly established Court of Additional District & Sessions Judge at Pathalgaon and to transfer all the Civil and Criminal pending cases arising out of Pathalgaon area to newly established said Court on or before 06.07.2019 positively.
21. The District and Sessions Judge, Balodabaza/Durg/Kabirdham Kawardha/Mahasamund/Raigarh/Raipur/Rajnandgaon/Surajpur/Surguja at Ambikapur/Uttar Bastar Kanker with a request to makes all necessary arrangements for newly established Court of Additional District & Sessions Judge / Civil Judge Class-I in your respective District.
22. The District and Sessions Judge Balod/Balrampur headquarter at Ramanujganj/Bastar at Jagdalpur/Bilaspur/ Bemetara Dakshin Bastar Dantewara/Dhamtari/Janjgir-champa/Kondagaon/Korba/Koriya(Baikunthpur)/Mungeli, Chhattisgarh for information.
23. The Joint Registrar (S & A Cell/C.S.J.A.) High Court of Chhattisgarh, Bilaspur, for information.
24. The Additional Registrar (Judicial/ Administration/ D.E.& E./ Classification/ Checker/ O/o R.G./Civil/Criminal) High Court of Chhattisgarh, Bilaspur, for information.
25. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
26. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
27. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
28. All Additional Registrars, (Ministerial) High Court of Chhattisgarh, Bilaspur for information.
29. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur for information.
30. The Controller, Government Regional Press, Khairagarh Road, Rajnandgoan, Chhattisgarh with a request to publish it (Notification No. 6046 & 6047/Checker/ III-10-8/2000 (VIII) dated 06.06.2019 issued by the High Court of Chhattisgarh, Bilaspur), in the forthcoming issue of Chhattisgarh Gazette.
31. Section Officer/Incharge, Court Manager/Confidential/Accounts/Pension/Protocol/Works/D.E./Establishment/ Dispatch /Compliant/ Writ/ Civil/ Criminal/ Central Filing Section/Record Room (Adm.)/ Stationary/ Supreme Court Section/ Library/SCMS Cell/JJB Cell, High Court of Chhattisgarh, Bilaspur for information.
32. In-charge, NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web-site of this High Court.

[Signature]
I/c Registrar General
06.06.2019

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR DISTRICT RAIPUR (C.G.) 492002**

NOTIFICATION

Atal Nagar, Raipur Dated / /2019

No. /1732/XXI-B/19,- In exercise of the powers conferred by clause (b) of Section 5 of the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958), and in supersession of all previous Notifications, the State Government, hereby, establishes with effect from 06.07.2019 Courts of Additional District Judge, Civil Judge Class-I and Class-II in the following 23 (Twenty Three) Civil Districts of the State as specified against each Civil District in the schedule below, namely:-

AR (L)

01.06.19

NCRG

SCHEDULE

S. No.	NAME OF CIVIL DISTRICT	NUMBER OF COURTS		
		Additional District Judges	Civil Judges Class-I	Civil Judges Class-II
1.	Balrampur Headquarter at Ramanujganj	2	2	3
2.	Bastar (Jagdalpur)	3	3	6
3.	Balodabazar	5	4	4
4.	Balod	2	3	4
5.	Bemetara	1	2	3
6.	Bilaspur	11	7	15
7.	Dakshin Bastar (Dantewada)	3	4	5
8.	Dhantari	1	3	3
9.	Durg	12	7	17
10.	Janjgir-Champa	5	5	9
11.	Jashpur	4	3	3
12.	Kabeer Dham (Kawardha)	1	4	2
13.	Kondagaon	1	3	2

// 2 //

14.	Korha	4	5	4
15.	Koriya (Baikunthpur)	3	4	3
16.	Mahasamund	4	4	3
17.	Mungeli	1	2	2
18.	Raigarh	10	4	7
19.	Raipur	16	10	23
20.	Rajnandgaon	5	5	6
21.	Surguja (Ambikapur)	7	3	7
22.	Surajpur	4	5	2
23.	Uttar Bastar (Kanker)	3	4	2

By order and in the name of the
Governor of Chhattisgarh,

sd
(Ravishankar Sharma)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

5488
Endt. No. /1732/XXI-B/2019 Atal Nagar, Raipur dated / /2019

13 1 MAY 2019

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to Memo No. 5550/III-10-8/2000 (Pt.-VII) Checker, Bilaspur, dated 16.05.2019,
2. Deputy Director, Government Regional Printing Press, in front of Indravati Bhawan, Atal Nagar, District Raipur, for publication in (Extra-ordinary) Gazette dated .31.5.19... and to send 200 copies to this department.
3. Nodal Officer of Official Website of Law & Legislative Affairs Department, Mantralaya, Atal Nagar, District-Raipur,

for information and necessary action.

MK
31.5.19
(Muneesh Kumar Thakur)
Additional Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR DISTRICT RAIPUR (C.G.) 492002

NOTIFICATION

Atal Nagar, Raipur, Dated / /2019

No. /1732/XXI-B/C.G./2019,- In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (No.2 of 1974) and in supersession of all previous Notifications, the State Government, in consultation with the High Court of Chhattisgarh, hereby, establishes with effect from 06.07.2019 the following Courts of Judicial Magistrate First Class and Judicial Magistrate Second Class in each District as shown in column (2) at the places specified in column (3) and the number of courts as mentioned against each in the table below, namely:-

TABLE

S. No.	Name of the District	Name of the Place	Name of Courts	
			Judicial Magistrate I st Class	Judicial Magistrate 2 nd Class
(1)	(2)	(3)	(4)	(5)
1	Balrampur Headquarter at Ramanujganj	(v) Balrampur (vi) Ramanujganj (vii) Wadrafnagar (viii) Rajpur	2* 1 1 1	- - - -
2	Bastar (Jagdalpur)	(i) Jagdalpur	9	2
3	Balodabazar	(i) Balodabazar (ii) Bhatapara (iii) Simga (iv) Bilaigarh (v) Kasdol (vi) Bhatgaon	3 1 1 1 1 1	- - - - - -
4	Balod	(i) Balod (ii) Gunderdehi (iii) Daundi-Lohara (iv) Dallirajhara	4 1 1 1	- - - -
5	Bemetara	(i) Bemetara (ii) Saja	4 1	- -
6	Bilaspur	(i) Bilaspur (ii) Pendra Road (iii) Bilha (iv) Kota (v) Marwahi (vi) Takhatpur	15 2 1 2 1 1	3 - - - - -

* One J.M.F.C. at Balrampur

* One J.M.F.C. Balrampur at Ramanujganj.

ARUH)

01.06.19
11/11/19

//2//

7	Dakshin Bastar (Dantewara)	(i) Dantewara	3	1
		(ii) Bijapur	2	-
		(iii) Sukma	2	-
		(iv) Bacheli	1	-
		(v) Konta	1	-
8	Dhamtari	(i) Dhamtari	4	1
		(ii) Kurud	1	-
		(iii) Nagri	1	-
9	Durg	(i) Durg	21	2
		(ii) Patan	1	-
		(iii) Bhilai-3	2	-
10	Janjgir-Champa	(i) Janjgir	4	1
		(ii) Sakti	2	-
		(iii) Dabhra	2	-
		(iv) Champa	1	-
		(v) Pargarh	1	-
		(vi) Jaijapur	1	-
		(vii) Navagarh	1	-
		(viii) Malkharoda	1	-
		(ix) Akaltara	1	-
11	Jashpur	(i) Jashpur	3	1
		(ii) Patthalgaon	1	-
		(iii) Kunkuri	1	-
		(iv) Bagicha	1	-
12	Kabeer Dham (Kawardha)	(i) Kawardha	5	1
		(ii) Pandariya	1	-
13	Kondagaon	(i) Kondagaon	2	-
		(ii) Narayanpur	2	-
		(iii) Keshkal	1	-
14	Korba	(i) Korba	4	1
		(ii) Katghora	3	-
		(iii) Pali	1	-
		(iv) Kartala	1	-
15	Koriya (Baikunthpur)	(i) Baikunthpur	3	1
		(ii) Manendragarh	2	-
		(iii) Chirmiri	1	-
		(iv) Janakpur	1	-
16	Mahasamund	(i) Mahasamund	5	1
		(ii) Saraipali	1	-
		(iii) Pithoura	1	-
17	Mungeli	(iii) Mungeli	3	-
		(iv) Lormi	1	-
18	Raigarh	(i) Raigarh	6	3
		(ii) Dharamjaigarh	1	-
		(iii) Gharghora	1	-
		(iv) Sarangarh	1	-
		(v) Kharsiya	2	-

//3//

19	Raipur	(i) Raipur	27	4
		(ii) Gariaband	3	-
		(iii) Rajim	1	-
		(iv) Tilda	1	-
		(v) Devbhog	1	-
20	Rajnandgaon	(i) Rajnandgaon	5	2
		(ii) Ambagarh Chowki	1	-
		(iii) Dongargarh	2	-
		(iv) Khairagarh	2	-
		(v) Chhuikhadan	1	-
21	Surguja (Ambikapur)	(i) Ambikapur	8	3
		(ii) Sitapur	2	-
22	Surajpur	(i) Surajpur	6	-
		(ii) Pratappur	1	-
23	Uttar Bastar (Kanker)	(i) Kanker	4	1
		(ii) Bhanupratappur	1	-
		(iii) Pakhanjur	1	-

By order and in the name of the
Governor of Chhattisgarh,

(Ravishankar Sharma)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

Endt. No. 5490 /1732/XXI-B/C.G./2019 Atal Nagar, Raipur, dated 31/05/2019

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to Memo No. 5550/III-10-8/2000(Pt.-VII) Checker, Bilaspur, dated 16.05.2019,
 2. Deputy Director, Government Regional Printing Press, in front of Indravati Bhawan, Atal Nagar, District Raipur, for publication in (Extra-ordinary) Gazette dated 31.5.2019 and to send 200 copies to this department,
 3. Nodal Officer of Official Website of Law & Legislative Affairs Department, Mantralaya, Atal Nagar, District-Raipur,
- for information and necessary action.

(Manesh Kumar Thakur)
Additional Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

उच्च न्यायालय छत्तीसगढ़, बिलासपुर
अधिसूचना

क्रमांक 6046 / चेकर
तीन -10-8/2000 (VIII)

बिलासपुर, दिनांक 06/06/2019

दण्ड प्रक्रिया संहिता, 1973 (क्रमांक 2 सन् 1974), की धारा 9 की उपधारा (6) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, इस संबंध में पूर्व की अधिसूचना क्रमांक-8697/चेकर/तीन-10-8/2000 (VII) दिनांक 12 सितम्बर, 2018 को अतिष्ठित करते हुए, छत्तीसगढ़ उच्च न्यायालय निर्देश देता है कि दिनांक 06 जुलाई 2019 से नीचे दी गई सारणी के कॉलम (2) में विनिर्दिष्ट सत्र न्यायालय, साधारणतः निम्न सारणी के कॉलम (3) में उसके सामने विनिर्दिष्ट स्थान या स्थानों पर अपनी बैठक करेंगे, अर्थात्:-

सारणी

अनुक्रमांक (1)	सत्र न्यायालय (2)	बैठने का स्थान / स्थानों (3)
1	बालोद	1. बालोद
2	बलौदाबाजार	1. बलौदाबाजार 2. भाटापारा
3	बलरामपुर मुख्यालय रामानुजगंज	1. रामानुजगंज
4	बस्तर (जगदलपुर)	1. जगदलपुर
5	बेमेतरा	1. बेमेतरा
6	बिलासपुर	1. बिलासपुर 2. पेण्डारोड
7	दक्षिण बस्तर दंतेवाडा	1. दंतेवाडा
8	धमतरी	1. धमतरी 1. कुरुद
9	दुर्ग	1. दुर्ग
10	जांजगीर-चांपा	1. जांजगीर 2. सक्ती
11	जशपुर	1. जशपुर 2. कुनकुरी 3. पत्थलगांव
12	कबीरधाम (कवर्धा)	1. कवर्धा
13	कोण्डागांव	1. कोण्डागांव
14	कोरबा	1. कोरबा 2. कटघोरा
15	कोरिया (बैकुंठपुर)	1. बैकुंठपुर 2. मनेन्द्रगढ़
16	महासमुंद	1. महासमुंद 2. सरायपाली
17	मंगेली	1. मंगेली
18	रायगढ़	1. रायगढ़ 2. सारंगढ़ 3. घरघोड़ा
19	रायपुर	1. रायपुर 1. गरियाबंद
20	राजनांदगाँव	1. राजनांदगाँव 2. खैरागढ़ 3. डोंगरगढ़
21	सूरजपुर	1. सूरजपुर 2. प्रतापपुर
22	सरगुजा (अंबिकापुर)	1. अंबिकापुर
23	उत्तर बस्तर (कांकेर)	1. कांकेर 2. भानुप्रतापपुर

No. 6046 /Checker
III-10-8/2000(VIII)

Bilaspur, Dated the 06/06/2019

In exercise of the powers conferred by Sub-section (6) of Section 9 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974) and in supersession of its Notification No. 8697/Checker/III-10-8/2000 (VII), dated 12.09.2018, the High Court of Chhattisgarh is pleased to direct that with effect from the 6th July 2019 ordinarily the Court of Sessions specified in column No. (2) of the Table below, shall hold its sitting at the place or places, specified against it in Column No. (3) :-

TABLE

Serial No. (1)	Court of Sessions (2)	Ordinary Place/ Places of Sitting (3)
1	Balod	1. Balod
2	Balodabazar	1. Balodabazar 2. Bhatapara
3	Balrampur Headquarter at Ramanujganj	1. Ramanujganj
4	Bastar (Jagdalpur)	1. Jagdalpur
5	Bemetara	1. Bemetara
6	Bilaspur	1. Bilaspur 2. Pendraroad
7	Dakshin Bastar Dantewara	1. Dantewara
8	Dhamtari	1. Dhamtari 2. Kurud
9	Durg	1. Durg
10	Janjgir-Champa	1. Janjgir 2. Sakti
11	Jashpur	1. Jashpur 2. Kunkuri 3. Patthalgaon
12	Kabeerdham (Kawardha)	1. Kawardha
13	Kondagaon	1. Kondagaon
14	Korba	1. Korba 2. Katghora
15	Koriya (Baikunthpur)	1. Baikunthpur 2. Manendragarh
16	Mahasamund	1. Mahasamund 2. Saraipali
17	Mungeli	1. Mungeli
18	Raigarh	1. Raigarh 2. Sarangarh 3. Gharghora
19	Raipur	1. Raipur 2. Gariyaband
20	Rajnandgaon	1. Rajnandgaon 2. Khairagarh 3. Dongargarh
21	Surajpur	1. Surajpur 2. Pratappur
22	Surguja (Ambikapur)	1. Ambikapur
23	Uttar Bastar (Kanker)	1. Kanker 2. Bhanupratappur

BY ORDER OF THE HIGH COURT

[Signature]
06.06.2019
J/c Registrar General

उच्च न्यायालय छत्तीसगढ़, बिलासपुर

अधिसूचना

क्रमांक. 6047 /चेकर
तीन -10-8/2000 (VIII)

बिलासपुर, दिनांक 6th जून, 2019

छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्रमांक 19 सन् 1958), की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए तथा इस संबंध में जारी की गई पूर्व की अधिसूचना क्रमांक-2001/चेकर/तीन-10-8/2000 (VII) दिनांक 19.02.2019 को अतिष्ठित करते हुए, उच्च न्यायालय छत्तीसगढ़ एतद् द्वारा निर्देश देता है कि छत्तीसगढ़ में प्रत्येक सिविल जिला के लिये, विधि और विधायी कार्य विभाग, रायपुर की अधिसूचना पृ. क्रमांक 5488/1732/21-B/2019 दिनांक 31 मई, 2019 द्वारा स्थापित अपर जिला न्यायाधीश, सिविल न्यायाधीश प्रथम वर्ग तथा सिविल न्यायाधीश द्वितीय वर्ग के न्यायालय दिनांक **08.07.2019** से नीचे दी गई सारणी में प्रत्येक सिविल जिले के सामने विनिर्दिष्ट स्थानों पर बैठेंगे:-

सारणी

क्र.	सिविल जिले के नाम	अपर जिला न्यायाधीश के न्यायालय		सिविल न्यायाधीश प्रथम वर्ग के न्यायालय		सिविल न्यायाधीश द्वितीय वर्ग के न्यायालय	
		बैठने का स्थान	न्यायालयों की संख्या	बैठने का स्थान	न्यायालयों की संख्या	बैठने का स्थान	न्यायालयों की संख्या
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	बालोद	1. बालोद	2	1. बालोद 2. गुण्डरदेही	2 1	1. बालोद 2. दल्लीराजहरा 3. डोण्डीलोहारा	2 1 1
2	बलौदाबाजार	1. बलौदाबाजार 2. भाटापारा	4 1	1. बलौदाबाजार 2. भाटापारा 3. कसडोल	2 1 1	1. बलौदाबाजार 2. भटगांव 3. बिलाईगढ़ 4. सिमगा	1 1 1 1
3	बलरामपुर मुख्यालय, रामानुजगंज	1. रामानुजगंज	2	1. रामानुजगंज	2	1. बलरामपुर 2. वाड्डफनगर 3. राजपुर	1 1 1
4	बस्तर (जगदलपुर)	1. जगदलपुर	3	1. जगदलपुर	3	1. जगदलपुर	6
5	बेमेतरा	1. बेमेतरा	1	1. बेमेतरा	2	1. बेमेतरा 2. साजा	2 1
6	बिलासपुर,	1. बिलासपुर 2. पेण्डारोड	10 1	1. बिलासपुर 2. पेण्डारोड 3. बिल्हा	5 1 1	1. बिलासपुर 2. पेण्डारोड 3. कोटा 4. मरवाही 5. तखतपुर	10 1 2 1 1
7	दक्षिण बस्तर (दंतेवाड़ा)	1. दंतेवाड़ा	3	1. दंतेवाड़ा 2. सुकमा 3. बीजापुर	1 2 1	1. दंतेवाड़ा 2. बीजापुर 3. बचेली 4. कोन्टा	2 1 1 1
8	धमतरी	1. धमतरी	1	1. धमतरी 2. कुरुद	2 1	1. धमतरी 2. नगरी	2 1
9	दुर्ग	1. दुर्ग	12	1. दुर्ग 2. पाटन 3. भिलाई-3	5 1 1	1. दुर्ग 2. भिलाई-3	16 1
10	जांजगीर-चांपा	1. जांजगीर 2. सक्ती	3 2	1. जांजगीर 2. सक्ती 3. चांपा 4. अकलतरा	2 1 1 1	1. जांजगीर 2. सक्ती 3. डभरा 4. पामगढ़ 5. जैजैपुर 6. नवागढ़ 7. मालखरौदा	2 1 2 1 1 1 1
11	जशपुर	1. जशपुर 2. कुनकुरी 3. पत्थलगांव	1 2 1	1. जशपुर 2. कुनकुरी	2 1	1. जशपुर 2. पत्थलगांव 3. बगीचा	1 1 1
12	कबीरधाम (कवर्धा)	1. कवर्धा	1	1. कवर्धा	4	1. कवर्धा 2. पंडरिया	1 1

13	कोण्डागांव	1. कोण्डागांव	1	1. कोण्डागांव 2. नारायणपुर	2 1	1. नारायणपुर 2. केशकाल	1 1
14	कोरबा	1. कोरबा 2. कटघोरा	2 2	1. कोरबा 2. कटघोरा	3 2	1. कोरबा 2. कटघोरा 3. पाली 4. करतला	1 1 1 1
15	कोरिया (बैकुंठपुर)	1. बैकुंठपुर 2. मनेंद्रगढ़	1 2	1. बैकुंठपुर 2. मनेंद्रगढ़ 3. चिरमिरी	2 1 1	1. बैकुंठपुर 2. मनेंद्रगढ़ 3. जनकपुर	1 1 1
16	महासमुंद	1. महासमुंद 2. सरायपाली	3 1	1. महासमुंद 2. सरायपाली	3 1	1. महासमुंद 2. पिथौरा	2 1
17	मुंगेली	1. मुंगेली	1	1. मुंगेली	2	1. मुंगेली 2. लोरमी	1 1
18	रायगढ़	1. रायगढ़ 2. सारंगढ़ 3. घरघोड़ा	8 1 1	1. रायगढ़ 2. घरघोड़ा 3. सारंगढ़	2 1 1	1. रायगढ़ 2. धर्मजयगढ़ 3. खरसिया	4 1 2
19	रायपुर	1. रायपुर 2. गरियाबंद	15 1	1. रायपुर 2. गरियाबंद	8 2	1. रायपुर 2. गरियाबंद 3. राजिम 4. तिल्दा 5. देवभोग	19 1 1 1 1
20	राजनांदगाँव	1. राजनांदगाँव 2. खैरागढ़ 3. डोंगरगढ़	3 1 1	1. राजनांदगाँव 2. अम्बागढ़चौकी 3. डोंगरगढ़ 4. खैरागढ़	2 1 1 1	1. राजनांदगाँव 2. डोंगरगढ़ 3. खैरागढ़ 4. छुईखदान	3 1 1 1
21	सूरजपुर	1. सूरजपुर 2. प्रतापपुर	3 1	1. सूरजपुर 2. प्रतापपुर	4 1	1. सूरजपुर	2
22	सरगुजा (अंबिकापुर)	1. अंबिकापुर	7	1. अंबिकापुर	3	1. अंबिकापुर 2. सीतापुर	5 2
23	उत्तर बस्तर (कांकेर)	1. कांकेर 2. भानुप्रतापपुर	2 1	1. कांकेर 2. भानुप्रतापपुर	3 1	1. कांकेर 2. पखांजुर	1 1
योग			108		96		135

नोट:- रामानुजगंज में सिविल न्यायाधीश प्रथम वर्ग के 2 न्यायालय - (रामानुजगंज-1 + बलरामपुर-1)

No. 6047 /Checker
III-10-8/2000(VIII)

Bilaspur, Dated 6th June, 2019

In exercise of the powers conferred by Sub-section (1) of Section 12 of the Chhattisgarh Civil Courts Act, 1958 (Act No. 19 of 1958) and in supersession of its previous Notification No. 2001/Checker/III-10-8/2000 (VII), dated 19.02.2019, the High Court hereby directs that the Courts of Additional District Judges, Civil Judges Class-I and Civil Judges Class-II as established by the Law Department Notification Endt. No. 5488/1732/21-B/2019 dated 31-05-2019 for each Civil District in Chhattisgarh shall sit with effect from the date **06.07.2019** at the places specified against them in the table below:-

TABLE

Sl. No.	Name of Civil District	Court of Additional District Judges		Court of Civil Judges Class-I		Court of Civil Judges Class-II	
		Place of sitting	No. of Courts	Place of Sitting	No. of Courts	Place of Sitting	No. of Courts
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Balod	1. Balod	2	1. Balod 2. Gunderdehi	2 1	1. Balod 2. Dallirajhara 3. Dondilohara	2 1 1
2	Balodabazar	1. Balodabazar 2. Bhatapara	4 1	1. Balodabazar 2. Bhatapara 3. Kasdol	2 1 1	1. Balodabazar 2. Bhatgaon 3. Bilaigarh 4. Simga	1 1 1 1
3	Balrampur Headquarter at Ramanujganj	1. Ramanujganj	2	1. Ramanujganj	2	1. Balrampur 2. Wadrafnagar 3. Rajpur	1 1 1
4	Bastar (Jagdalpur)	1. Jagdalpur	3	1. Jagdalpur	3	1. Jagdalpur	6

5	Bemetara	1. Bemetara	1	1. Bemetara	2	1. Bemetara 2. Saja	2 1
6	Bilaspur	1. Bilaspur 2. Pendra-Raod	10 1	1. Bilaspur 2. Pendra-Raod 3. Bilha	5 1 1	1. Bilaspur 2. Pendra-Raod 3. Kota 4. Marwahi 5. Takhatpur	10 1 2 1 1
7	Dakshin Bastar Dantewara	1. Dantewara	3	1. Dantewara 2. Sukma 3. Bijapur	1 2 1	1. Dantewara 2. Bijapur 3. Bacheli 4. Konta	2 1 1 1
8	Dhamtari	1. Dhamtari	1	1. Dhamtari 2. Kurud	2 1	1. Dhamtari 2. Nagri	2 1
9	Durg	1. Durg	12	1. Durg 2. Patan 3. Bhilai-3	5 1 1	1. Durg 2. Bhilai-3	16 1
10	Janjgir- Champa	1. Janjgir 2. Sakti	3 2	1. Janjgir 2. Sakti 3. Champa 4. Akaitara	2 1 1 1	1. Janjgir 2. Sakti 3. Dabhra 4. Pamgarh 5. Jaijaipur 6. Navagarh 7. Malkharoda	2 1 2 1 1 1 1
11	Jashpur	1. Jashpur 2. Kunkuri 3. Patthalgaon	1 2 1	1. Jashpur 2. Kunkuri	2 1	1. Jashpur 2. Patthalgaon 3. Bagicha	1 1 1
12	Kabeerdham (Kawardha)	1. Kawardha	1	1. Kawardha	4	1. Kawardha 2. Pandariya	1 1
13	Kondagaon	1. Kondagaon	1	1. Kondagaon 2. Narayanpur	2 1	1. Narayanpur 2. Keshkal	1 1
14	Korba	1. Korba 2. Katghora	2 2	1. Korba 2. Katghora	3 2	1. Korba 2. Katghora 3. Pali 4. Kartala	1 1 1 1
15	Koriya (Baikunthpur)	1. Baikunthpur 2. Manendragarh	1 2	1. Baikunthpur 2. Manendragarh 3. Chirmiri	2 1 1	1. Baikunthpur 2. Manendragarh 3. Janakpur	1 1 1
16	Mahasamund	1. Mahasamund 2. Saraipali	3 1	1. Mahasamund 2. Saraipali	3 1	1. Mahasamund 2. Pithoura	2 1
17	Mungeli	1. Mungeli	1	1. Mungeli	2	1. Mungeli 2. Lormi	1 1
18	Raigarh	1. Raigarh 2. Sarangarh 3. Gharghora	8 1 1	1. Raigarh 2. Gharghora 3. Sarangarh	2 1 1	1. Raigarh 2. Dharamjaigarh 3. Kharsiya	4 1 2
19	Raipur	1. Raipur 2. Gariyaband	15 1	1. Raipur 2. Gariyaband	8 2	1. Raipur 2. Gariyaband 3. Rajim 4. Tilda 5. Devbhog	19 1 1 1 1
20	Rajnandgaon	1. Rajnandgaon 2. Khairagarh 3. Dongargarh	3 1 1	1. Rajnandgaon 2. Ambagarhchowki 3. Dongargarh 4. Khairagarh	2 1 1 1	1. Rajnandgaon 2. Dongargarh 3. Khairagarh 4. Chhuikhadan	3 1 1 1
21	Surajpur	1. Surajpur 2. Pratappur	3 1	1. Surajpur 2. Pratappur	4 1	1. Surajpur	2
22	Surguja (Ambikapur)	1. Ambikapur	7	1. Ambikapur	3	1. Ambikapur 2. Sitapur	5 2
23	Uttar Bastar (Kanker)	1. Kanker 2. Bhanupratappur	2 1	1. Kanker 2. Bhanupratappur	3 1	1. Kanker 2. Pakhanjur	1 1
TOTAL			108		96		135

Note:- 2 Courts of Civil Judges Class-I at Ramanujgunj – (Ramanujganj-1 + Balrampur-1).

BY ORDER OF THE HIGH COURT

[Signature]
06-06-2017
/e Registrar General

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नया रायपुर (छ0ग0) 492002

क्रमांक /2016 /21-ब/छ0ग0/18

रायपुर, दिनांक /05/2018

प्रति, 5509

01 JUN 2018

रजिस्ट्रार जनरल,
छ0ग0 उच्च न्यायालय,
उच्च न्यायालय भवन बोदरी,
पोस्ट आफिस-हाईकोर्ट ब्रांच,
बिलासपुर (छ0ग0)

विषय :- 17 जिलों में अतिरिक्त जिला एवं सत्र न्यायाधीश के पदों के निर्माण संबंध में।

संदर्भ :- आपका ज्ञापन क्रमांक 4641/चार -3-2/2017 दिनांक 08.05.2018

B.O. /Chequer

—000—

राज्य शासन, माननीय सर्वोच्च न्यायालय द्वारा क्रिमिनल अपील न0 254-262/2012 (इम्तियाज अहमद विरुद्ध उत्तर प्रदेश राज्य एवं अन्य) प्रकरण में दिये गये आदेश के अनुपालन में विभिन्न 17 जिलों में अतिरिक्त जिला एवं सत्र न्यायालय की स्थापना हेतु वेतनमान 51550-63070 में अतिरिक्त जिला एवं सत्र न्यायाधीश के निम्नानुसार पदों के सृजन की स्वीकृति प्रदान करता है :-


क्रमांक	स्थान	पद संख्या
01	बलौदाबाजार	01 ✓
02	बेमेतरा	01
03	बिलासपुर	01
04	दंतेवाड़ा	02
05	दुर्ग	04 ✓
06	जंजगीर चांपा	02
07	पत्थलगांव जिला-जशपुर	01 ✓
08	कोरबा	01
09	कटघोरा	01
10	महासमुंद	01 ✓
11	सरायपाली	01
12	मुंगेली	01
13	रायगढ़	02 ✓
14	रायपुर	05 - 3 ✓
15	राजनांदगांव	01 ✓
16	सरगुजा (अंबिकापुर)	01 ✓
17	उत्तर बस्तर कांकेर	01 ✓
	कुल योग	27

//2//

इस संबंध में होने वाला व्यय भाग संख्या-29-2014-न्याय प्रशासन (105)-सिविल और सत्र न्यायालय (4497) सामान्य स्थापना-01 -वेतन भत्ते, आदि के अंतर्गत विकलनीय होगा।

यह स्वीकृति वित्त विभाग के क्रमांक एफ 20-8-21-01464/ब -3/चार दिनांक 28.05.2018 द्वारा प्रदान की गई है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार


01.6.18
(मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग

पु. क्रमांक /2016 /21-ब/छ0ग0/18

रा.पु. दिनांक /05/2018

प्रतिलिपि :-

01. महालेखाकार छ.ग. रायपुर,
02. सचिव, छ.ग. शासन, वित्त विभाग, मंत्रालय, रायपुर,
03. निज सचिव, माननीय विधि मंत्रीजी को माननीय विधि मंत्रीजी के सूचनार्थ,
04. स्टाफ आफिसर प्रमुख सचिव, विधि को प्रमुख सचिव विधि महोदय के सूचनार्थ, की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

/

(मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नया रायपुर (छ0ग0) 492102

क्रमांक /2016 /21-ब/छ0ग0/18
प्रति, 5570

रायपुर, दिनांक /05/2018

01 JUN 2018

✓ रजिस्ट्रार जनरल,
छ0ग0 उच्च न्यायालय,
उच्च न्यायालय भवन बोदरी,
पोस्ट आफिस-हाईकोर्ट ब्रांच,
बिलासपुर (छ0ग0)

विषय :- 06 व्यवहार न्यायालय के स्थापना हेतु व्यवहार न्यायाधीश वर्ग -1 के पदों के सृजन के संबंध में।

संदर्भ :- आपका ज्ञापन क्रमांक 4841/चार -3-2/2017 दिनांक 08.05.2018

—000—


राज्य शासन, माननीय सर्वोच्च न्यायालय द्वारा क्रिमिनल अपील न0 254-262/2012 (इम्तियाज अहमद विरुद्ध उत्तर प्रदेश राज्य एवं अन्य) प्रकरण में दिये गये आदेश के अनुपालन में विभिन्न 06 व्यवहार न्यायालय की स्थापना हेतु तनमान 39530-54010 में व्यवहार न्यायाधीश वर्ग-1 के निम्नानुसार पदों के सृजन की स्वीकृति प्रदान करता है :-

क्रमांक	स्थान	पद संख्या
01	बलौद	01
02	बेमेतरा	01
03	कबीरधाम	01 ✓
04	मुंगेली	01
05	सूरजपुर	01 ✓
06	उत्तर बस्तर कांकेर	01 ✓
	कुल योग	06

इस संबंध में होने वाला व्यय मांग संख्या-29-2014-न्याय प्रशासन (105)-सिविल और सत्र न्यायालय (4497) सामान्य स्थापना-01-वेतन भत्ते, आदि के अंतर्गत विकलनीय होगा।

यह स्वीकृति वित्त विभाग के क्रमांक एफ 2018-21-01464/1-3/चार दिनांक 28.05.2018 द्वारा प्रदान की गई है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार

 01.6.18
(मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग

RRR
B.O./anur
10.06.18
/C.R.S.

02. साचव, छ.ग. शासन, वल्लभ विभाग, पत्राचार, अ.न.उ.५
03. निज सचिव, माननीय विधि मंत्रीजी को माननीय विधि मंत्रीजी के सूचनार्थ,
04. स्टाफ आफिसर प्रमुख सचिव, विधि को प्रमुख सचिव विधि महोदय के सूचनार्थ ,
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

(मनी। कुमार ठाकुर)
अतिरिक्त सचिव
छ.ग. शासन, विधि और विधायी कार्य विभाग